

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

Page No. _____

OA/TA/RA/CCP No. 756 19 91

Shri Jagdish Chandra
APPLICANT(S) Shri S.S. Duggal
COUNSEL

UOI & Ors.
RESPONDENT(S) VERSUS
COUNSEL

Date	Office Report	Orders
		<p>26-3-91.</p> <p>Shri SS.Duggal, Counsel for the applicant.</p> <p>Heard. On perusal of the O.A., it is seen that there is no impugned order against which the present application has been filed. There is only an apprehension in mind at the hands of the applicant that some letter is intended to be issued by the respondents for recovering a sum of Rs.8,000 and odd. After careful perusal of the above, we find that the application is hence, premature and declined.</p> <p><i>Oberoi</i> (T.S.Oberoi) Member (J)</p> <p><i>Chakravorty</i> (D.K.Chakravorty) Member (A)</p>